

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.2084/99
M.A.No.2847/2000
M.A.No.2848/2000

(12)

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 1st day of December, 2000

Shri Balraj Suri
Additional Director General News
All India Radio (NSD)
Parliament Street
New Delhi
r/o D-I/4 Chanakyapuri
New Delhi. Applicant
(By Shri P.I.Oomman, Advocate)

Vs.

1. Union of India through
The Secretary
Ministry of Information & Broadcasting
Shastri Bhavan
Rajendra Prasad Road
New Delhi.
2. The Secretary
Department of Personnel & Administrative
Reforms, Ministry of Personnel,
Public Grievances & Pensions,
North Block
New Delhi.
3. The Secretary
Union Public Service Commission
Dholpur House
Shajahan Road
New Delhi.
4. Smt. Surender Kaur
Director
Publications Division
Patiala House
New Delhi.
5. Shri T.G.Nallamuthu
Additional Principal Information Officer
Press Information Bureau
Chennai.
6. Shri B.I.Saini
Additional Director General
All India Radio Broadcasting House
Parliament Street
New Delhi.
7. Shri G.D.Beliya
Registrar of News Papers of India
West Block No.8, Wing No.2
R.K.Puram
New Delhi.

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8. Smt. Shakuntala Mahawal
 Additional Director General
 All India Radio
 Broadcasting House
 Parliament Street
 New Delhi.

9. Smt. Deepak Sandhu
 Deputy Director General (Doordarshan)
 Akashwani Bhavan
 Parliament Street
 New Delhi - 1.

10. Smt. Shipra Biswas
 Additional Principal Information Officer
 Press Information Bureau
 Shastri Bhavan
 Rajendra Prasad Road
 New Delhi. ... Respondents
 (By Shri V.S.R.Krishna, Advocate)

(B)

O R D E R (Oral)

Justice V. Rajagopala Reddy:

Heard the learned counsel for the applicant and the respondents.

2. In view of the facts and circumstances mentioned in both the MAs, the same are allowed.

3. The OA involves the question of fixation of seniority of the applicant in the Sr. Administrative Grade of IIS, Group 'A'. It is stated that the applicant has made a representation on 31.5.1999 which has not yet been disposed of by Respondent No.1. He seeks direction for the disposal of the said representation.

4. The OA is therefore ~~dismissed~~ ^{disposed of} with a direction to Respondent No.1 to dispose of the above representation within three months from the date of receipt of a copy of this order, with a reasoned and speaking order, ^{OB} to the applicant. No costs.

(GOVINDAN S. TAMPI)
 MEMBER(A)

On behalf of,
 (V.RAJAGOPALA REDDY)
 VICE CHAIRMAN(J)

/RAO/